

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(5)

O.A. No. 1074/1991

New Delhi this the 20th Day of April 1995

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)
Hon'ble Mr. K. Muthukumar, Member (A)

Shri Kapoor Singh, Sub-Inspector,
M.T. (Technical)
D-13 Son of Shri Pyare Lal,
R/o Barracks at P.S. Parliament Street,
New Delhi District,
New Delhi. ... Applicant

(By Advocate: Shri Shanker Raju)

Vs.

1. The Commissioner of Police,
Police Headquarters,
MSO Building,
I.P. Estate, New Delhi.
2. The Deputy Commissioner of Police,
Headquarters (II) Police Headquarters,
MSO Building, I.P. Estate,
New Delhi. ... Respondents

(By Advocate: Proxy Ms. Anita for
Mr. Surat Singh)

O R D E R (Oral)

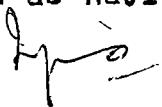
Hon'ble Mr. A.V. Haridasan, Vice Chairman

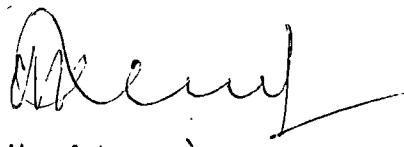
The applicant who is working as Sub-Inspector
M.T. in the Delhi Police has filed this application
aggrieved by the action of the respondents in taking steps
for filling the post of M.T. Chargeman/Inspector by
direct recruitment without considering him for promotion.

2. When the application came up for final hearing
today, learned counsel for the respondents stated at the
Bar that the applicant has already been considered and
promoted as M.T. Chargeman (Inspector) and therefore no
further grievance of the applicant remains to be redressed.

(b)

Learned counsel for the applicant on the basis of the statement by the learned counsel for the respondents states that the application can now be closed as the same has become infructuous. Under these circumstances as the respondents themselves have given the applicant the relief sought in this application, the application is closed as having become infructuous.


(K. Muthukumar)
Member(A)


(A.V. Haridasan)
Vice Chairman(J)

Mittal